

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.130 of 2020

IN THE MATTER OF:

Anil Ramchandra Bakshi & Ors. ...Appellants

Vs.

Roopa Bhandare & Ors.Respondents

Present:

For Appellants: Mr. Shyam Divan, Sr. Advocate with Mr. Goutham Shivshankar, Mr. Jayant K. Mehta and Mr. C.K. NandaKumar, Advocates.

**For Respondents: Mr. Ananth Mandagi, Sr. Advocate with Mr. Harisha S.R. and Mr. Venkat Narayan, Advocates for R-1.
Mr. Shanthakumar V. Mahale and Mr. S.R. Kamalacharan, Advocates for R-2 to 4.
Mr. Anshuman Ashok, Advocate for 5 & 6.
With**

Company Appeal (AT) No.131 of 2020

IN THE MATTER OF:

Milind Madhav Dhume & Ors. ...Appellants

Vs.

AKP Ferrocast Pvt. Ltd. & Ors.Respondents

Present:

For Appellants: Mr. Shyam Divan, Sr. Advocate with Goutham Shivshankar, Mr. Jayant K. Mehta and Mr. C.K. Nanda Kumar, Advocates.

**For Respondents: Mr. Ananth Mandagi, Sr. Advocate with Mr. Harisha S.R. , Advocate for R-1.
Mr. Shanthkumar V. Mahale and Mr. S.R. Kamalacharan, Advocates for R- 1 to 3.
Mr. Anshuman Ashok, Advocate for R-4,5 & 7.
Mr. Venkat Narayan, Advocate for R-6.**

ORDER

(Through Virtual Mode)

15.10.2020: Mr. S. R. Kamalacharan, Learned Counsel representing R - 2 to 4 in Company Appeal (AT) No. 130 of 2020 and appearing for R- 1 to 3 in Company Appeal (AT) No. 131 of 2020 informs this Tribunal that Senior Counsel Mr. Ananth Mandagi is unwell and hence prays for an adjournment. Acceding to his request, the Registry is directed to List the matter on **18th November, 2020**. Also, the Registry is to state by the next hearing date as to whether the service in respect of R-5 to 17 is complete.

In the mean while it is open to the Learned Counsel appearing for the parties to file 'Convenience Compilation' together with 'Judgements' and also 'Notes of Submissions' if any, they relied upon.

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesh Merla]
Member (Technical)**

sr/nn

Company Appeal (AT) No.130 & 131 of 2020